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*** New Delhi, the 23rd January, 1979.

NOTIFICATION
INCOME TAX

No. 2680 (F.No. 404/21 (FEO/ASAN)/79-ITOC: In pursuance of sub-clause (iii) of clause (4A) of Section 2 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri Amitabha Banerjee being a gazetted ~~offi~~ Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri Amitabha Banerjee takes over charge as Tax Recovery Officer.

Sd/- (G. Venkataraman)
Deputy Secretary to the Government of India.

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Deputy Secretary to the Government of India.

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